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NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/10/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/147/2016
NAME OF THE PETITIONER(S) : M/s Avigo Trustee Company Pvt. Ltd. & another
NAME OF THE RESPONDENT(S) : M/s G.E.T. Power Private Limited & 8 others
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1	ADITYA TIWARI	ADVOCATE, PETITIONERS
2	K. GOWTHAM KUMAR	Counsel for R1-3

Aditya Tiwari
K. Gowtham Kumar

ORDER

Shri Aditya Tiwari, counsel for petitioners present. Shri K Gowtham Kumar, counsel for R1 to R3 present and undertakes to file vakalat on behalf of R1 to R3. No representation on behalf of R4 to R9. Counsel for respondents also prays time to make submissions in relation to CA14/2016 pertaining to maintainability of the petition and also wanted to make short affidavit in relation to the documents filed by the counsel for petitioner on the subject of maintainability of the petition. At request time is granted. The interim order which was passed on 26.09.2016 wherein interim relief was granted to the petitioner is extended till further orders. Counsel for R1 to R3 is directed to argue on both the matters simultaneously, i.e. maintainability of the petition and interim relief contained in para (g) of the main petition. Meanwhile counsel for the petitioner is directed to serve private notices on R4 to R9 and file proof of sending and serving the notice thereon with an affidavit by the next date of hearing. Put up on **28.11.2016 at 10.30 A.M.**

(Ch. Md.Sharief Tariq)
Member (Judicial)

(K.Anantha Padmanabha Swamy)
Member (Judicial)